

AND BROADCASTING be pleased to state:

(a) whether it is a fact that proprietors of some newspapers utilise their management staff of the newspapers in their other business; and

(b) whether Government are considering the question of the combination of newspaper publication with other business and that of the use of profit from newspapers in some other business?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Government have no information on the subject.

(b) Government have made a reference under Section 27 (1) of the M.R.T.A. Act, 1969, to the Monopolies and Restrictive Trade Practices Commission for an enquiry in respect of certain newspaper companies.

Visit of INS Vikrant to Arab States

555. SHRI KALYAN ROY:
SHRI BHOLA PRASAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether the aircraft carrier INS Vikrant had recently visited some of the ports of the Arab countries and Iran;

(b) if so, when and the names of the ports visited;

(c) whether it is a fact that Pakistani frogmen made some passes at the ship outside main harbour at Bandar Abbas with a view to damage it; if so, the details thereof;

(d) whether they were intercepted by our men and if so, the results thereof;

(e) whether one of the Sea Kings of the INS Vikrant was also challenged by USA warships;

(f) whether the Government of India have lodged any protest with the Governments of USA and Pakistan regarding their provocative activities; and

(g) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI BANSI LAL): (a) Yes, Sir.

(b) Bandar Abbas from 11-13 November, 1975 and Kuwait from 13-16 November, 1975.

(c) and (d) No, Sir. However as there were a few naval craft belonging to Pakistan operating in the area and as some of them were approaching near the aircraft carrier ostensibly to have a closer look at her the ship instituted boat patrols as a safety measure.

(e) No, Sir.

(f) and (g) The questions do not arise.

State level bodies to deal with Harijan grievances

556. SHRI BIRCHANDRA DEB BURMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Union territories where State level bodies have been set up to deal with grievances of Harijans; and

(b) what are the functions of these bodies and powers given to them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) State level bodies have been set up in the Union Territories of Delhi, Goa, Daman and Diu, and Pondicherry to deal with Harijan grievances.

(b) The position in respect of three Union Territories is given below:—

Delhi:—The Delhi Administra-

tion has set up a Harijan Welfare Board under the Chairmanship of Shri Krishan Swarup, Executive Councillor, to advise the Administration on matters relating to the social and economic development of Scheduled Castes and Backward Classes. There is also a High Power Committee under the Chairmanship of Shri Krishan Swarup to look into the matters relating to reservation in services for the Scheduled Castes and the practice of untouchability. Besides these bodies, the Delhi Administration has also constituted, a special Cell under the Chairmanship of Shri Radha Raman Chief Executive Councillor to look into the grievances of Scheduled Castes/Tribes and the minorities and to make special efforts to ensure employment of these categories.

Goa, Daman and Diu.— There is an Advisory Committee for Scheduled Castes and Scheduled Tribes. This Committee also looks after the grievances of Harijans.

Pondicherry.— There is an Advisory Committee for the welfare of Scheduled Castes under the Chairmanship of Lt. Governor. This Committee *inter-alia* reviews the progress of welfare schemes undertaken for these communities and ensures employment to them.

Demands of Lok Sangharsh Samiti

557. SHRI OMPRAKASH TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Prime Minister had received any letter from the Lok Sangharsh Samiti regarding their intention to launch Satyagrah from November 14, 1975 provided their demands were not conceded;

(b) if so, what are the details in this regard; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA): (a) Yes, Sir.

(b) The main demands in the letter were the revocation of emergency, release of persons detained in the context of emergency, withdrawal of ban on organisations like RSS removal of censorship regulations and repeal of certain laws enacted after the emergency etc.

(c) The circumstances in which the current emergency had to be proclaimed on 25th June, 1975 have already been explained and discussed at the last session of this House. As the threats to the security of India by external aggression and by internal disturbance have not ceased, the present state of emergency and the measures taken in that context will continue.

Publication of Delhi High Court judgment

558. SHRI OM PARKASH TYAGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the news about the judgement of the Delhi High Court in the case of the detention of journalist Shri Kuldeep Nayar was censored and not allowed to be published;

(b) if so, the reasons therefor; and

(c) what is the policy of Government regarding publication of court proceedings and their judgments in such matters?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) to (c). It is not in public interest to disclose the information.